

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

**Petition No. 216/TT/2020
(On Remand)**

Subject : Petition for truing up of the transmission tariff of the 2014-19 tariff period and determination of tariff of the 2019-24 tariff period of the transmission system constructed, maintained and operated by Adani Transmission (India) Limited vide Licence No. 20/Transmission/2013/CERC.

Petitioner : Adani Transmission (India) Limited (ATIL)

Respondents : Power Grid Corporation of India Limited (PGCIL) and 39 Others

Date of Hearing : **9.12.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Sourav Roy, Advocate, ATIL
Shri Pranav Bafna, Advocate, ATIL
Ms. Anshu Deshpande, Advocate, ATIL
Shri Afak Pothiawala, ATIL

Record of Proceedings

Learned counsel for ATIL submitted as under:

- (a) The instant Petition was filed for truing up of the transmission tariff for the 2014-19 period and the determination of tariff for the 2019-24 tariff period for the transmission system constructed, maintained, and operated by ATIL.
- (b) The Commission, vide order dated 21.1.2022, trued-up the transmission tariff for the 2014-19 tariff period and determined the transmission tariff for the 2019-24 tariff period.
- (c) Aggrieved due to disallowance of the Additional Capital Expenditure (ACE) for FY 2016-17 to FY 2018-19; disallowance of ACE for FY 2019-20 to FY 2023-24; disallowance of actual rate of interest on long-term loan; disallowance of depreciation for FY 2021-22 to FY 2023-24 for Asset-II; disallowance of O&M expenses for the communication system for FY 2019-20 to FY 2023-24 and disallowance of O&M expenses for the Fixed Series Compensator ("FSC") for FY 2019-20 to FY 2023-24, ATIL filed an Appeal being Appeal No. 9 of 2023, before the APTEL. The APTEL vide judgment dated 18.11.2024 remanded the matter for prudence check and re-consideration, as the case may be, of the above issues raised in the aforesaid Appeal.



2. After hearing the learned counsel for the Petitioner, the Commission directed that notice be issued to the Respondents, who may file their respective replies on an affidavit within a week with an advance copy to the Petitioner, who may file its rejoinder if any, within a week thereafter. The Commission further directed the Petitioner to file the following information, on an affidavit, within a week with an advance copy to the Respondents:

- a. As per the APTEL's judgement dated 18.11.2024, submit the documentary proof for the prudence check of ACE. Further, submit the purchase order copy and proof of receipt of the material received at the site in respect of the following work/heads against which the ACE has been claimed for the 2014-19 tariff period:
 - i. Truck-mounted hot line washing machine for the insulators.
 - ii. Silicon Paint Coating on the High Voltage insulators.
 - iii. Replacement of porcelain insulator.
 - iv. Expenses for installation of the security system for efficient operation of the transmission system
- b. The abstract cost estimate of the new PLCC panels, details of the LoA, and the awarded value against the actual ACE claimed against the upgradation of power line carrier communication. Further, the information regarding the date of installation and commissioning of the old BPL make PLCC panels at Mundra-Sami-Dehgam which were replaced with ABB PLCC panels by the Petitioner.
- c. A copy of the judgment of the court with respect to the payment for the land at Sami in compliance with the order of the court. Provide reasons for preferring arbitration, the date when the arbitration process started, and the date when it was completed/concluded.
- d. As per the documents submitted by the Petitioner, Rs. 27.00 lakh was paid against the total 2280 sq. meters of land, whereas the Petitioner has claimed Rs. 27.00 lakh for 1580 sq. meters land under the instant Petition. Clarify the mismatch of the quantum of land mentioned along with the supporting documents.
- e. With respect to the change of possession of land, submit the details of the requirement to change the transfer of ownership of the land, the date when the Petitioner applied for change of possession of land, the date when the Petitioner obtained the ownership change approval from the land authorities and the date when the Petitioner finally acquired the land along with the supporting documents. Also, furnish the details about the exact quantum of land and type of land against which the Petitioner has applied for change of ownership along with the supporting documents.
- f. With respect to ERS, clarify when the Petitioner was awarded the LoA and what was the awarded price of the ERS system? Provide the details of the transmission lines wherein the ERS may be used.
- g. Under which Regulation the ACE towards the porcelain insulators for the 2019-24 Tariff Period has been claimed? The de-cap details of the existing porcelain insulators. The actual ACE incurred towards a replacement of porcelain insulators



for the 2019-24 tariff period, details of the LoA, and the awarded value. Submit the status of work as to its completion.

- h. Whether the static compensator was a part of the scope of the work of the Petitioner? If so, submit the evidence thereof.
- i. The details of the Communication System which is part of the scope of the work.
- j. Submit Form-5 for both the assets.

3. The Petition will be listed for further hearing on **30.12.2024**.

By order of the Commission
Sd/-
(T. D. Pant)
Joint Chief (Law)

